

Central Administrative Tribunal
Calcutta Bench

OA/619/97

Date of Order: 21-7-03

Present:

Hon'ble Mr.B.P.Singh, Administrative Member

Manir Hossain & 13 ors.

Applicants

-Vs.-

Union of India (C.G.H.S.) & 2 ors.

Respondents

For the applicants : Mr.R.K.C.Thakur, Counsel

For the respondents : Ms.U. Sanyal, Counsel

O R D E R

B.P.Singh, AM

Ld.Counsel for both sides are present. Ld.Counsel for the applicant submits that all the grievances of the applicants have since been settled by the respondent authorities and the respondent authorities have issued order ^{been} in this respect on 9-4-03. A copy of such order has ^{been} produced before the Tribunal and the same is kept on record. In view of the above Ld.Counsel for the applicants submits that he does not want to proceed with this matter any longer.

2. In view of the above the prayer of the Ld.Counsel is allowed and the application is dismissed as having become infructuous.


B.P.Singh,
Administrative Member.

pd.